CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.194/11

Wednesday this the 22nd day of June 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Rahul.T.R., S/o.Raveendran N.N., Residing at Thundiyil House, Pangada PO, Pampady SO, Kottayam District – 686 502.

...Applicant

(By Advocates Mr.O.V.Radhakrishnan, Sr. & Ms.K Radhamani Amma)

Versus

- Inspector Posts,
 Kanjirappilly Sub Division, Kanjirappilly 686 507.
- Superintendent of Post Offices, Kottayam Postal Division, Kottayam – 686 001.
- 3. Chief Postmaster General, Kerala Circle, Trivandrum – 695 033.
- Union of India represented by its Secretary,
 Ministry of Communications,
 New Delhi 110 116.

...Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

This application having been heard on 22nd June 2011 this Tribunal on the same day delivered the following:-

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The grievance raised in this O.A is that the applicant is not called for the interview for the post of Gramin Dak Sevak Mail Deliverer though, according to the applicant, he possessed all the requisite qualifications.

- 2. The dispute centers around the question as to whether the applicant's qualification as THSLC could be considered as equivalent to SSLC as prescribed by the notification. Pending consideration the applicant was also directed to be interviewed provisionally. That was done. The counsel appearing for the respondents based on written instructions submits that the cycle test was held on 14.3.2011 but the applicant did not come out successful and he was only ranked as second. Since there is only one post, the first rank holder is to be appointed. Reply affidavit is being filed today to the above effect, says the counsel for the respondents.
- 3. In the light of the submissions so made and as the prayer in the application is only to direct the respondents to permit him to appear for the interview, this O.A does not survive for further consideration and the question as to whether the qualification as possessed by the applicant is equivalent to SSLC has become academic. Even otherwise after considering him he could not be appointed. The O.A is liable to be dismissed. No costs.

(Dated this the 22nd day of June 2011)

K.GEORGE JOSEPH ADMINISTRATIVE MEMBER JUSTICE P.R-RAMAN JUDICIAL MEMBER

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